

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 295 of 2000

Thursday, this the 28th day of March, 2002

CORAM

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. Eldo Jacob,  
S/o Yacob,  
Ellimootttil House, Morakala,  
Kumarapuram PO, Aluva. ....Applicant

[By Advocate Mr. P.C. Sebastian]

Versus

1. The Assistant Superintendent of Post Offices,  
Aluva Sub Division, Aluva.

2. The Postmaster General,  
Central Region, Kochi - 682 016

3. The Union of India, represented by the  
Secretary, Ministry of Communications,  
New Delhi.

4. Baby P.Y.,  
Extra Departmental Stamp Vendor,  
Kumarapuram PO. ....Respondents

[By Advocate Mr. A. Sathianadhan, ACGSC (R1 to R3)]  
[By Advocate Mr. O.V. Radhakrishnan (R4)]

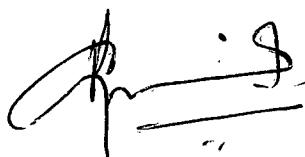
The application having been heard on 28-3-2002, the  
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The applicant has approached this Tribunal through this  
Original Application seeking the following reliefs:-

- "i) to call for the file relating to the selection  
and appointment of 4th respondent as Extra  
Departmental Stamp Vendor, Kumarapuram and  
quash the appointment of the 4th respondent.
- ii) to declare that applicant being the most  
meritorious candidate among the candidates  
considered for the post of E.D. Stamp Vendor,



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Kumarapuram is entitled to be appointed in that post and to direct the 1st respondent to take appropriate steps accordingly.

- iii) to grant such other relief which may be prayed for and which this Hon'ble Tribunal may deem fit and proper to grant in the facts and circumstances of the case.
- iv) to award costs in favour of applicant."

2. The applicant advanced a number of grounds in support of the reliefs sought for by him. Respondents filed reply statement.

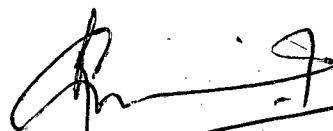
3. When the Original Application came up on date, learned counsel for the applicant submitted that permission may be granted to withdraw the Original Application.

4. The above submission is recorded and the Original Application is dismissed as withdrawn. No costs.

Thursday, this the 28th day of March, 2002



K.V. SACHIDANANDAN  
JUDICIAL MEMBER



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

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